
(2011) 06 SHI CK 0072
In the High Court Of Himachal Pradesh
Case No : CWP (T) No. 16000 of 2008

Mukhtiar Singh

APPELLANT

Vs

State of Himachal Pradesh and Others

RESPONDENT

Date of Decision : 23-06-2011

Acts Referred:

Citation : (2011) 06 SHI CK 0072

Hon'ble Judges : Rajiv Sharma, J

Bench : Single Bench

Judgement

Rajiv Sharma, J.—The case of the Petitioner, in a nutshell, is that he was engaged on daily wage basis in the Respondent-department in October, 1992 and he has worked continuously with the Respondent-department since then and has completed 240 days in each calendar year till November, 2000. However, his services have been regularised as Beldar vide Annexure A-1 on 10.1.2007. Since the Petitioner has been engaged before 31.12.1993, his case was required to be considered for regularization immediately after completion of 10 years" service as per law laid down in P.V. Papanna and others Vs. K. Padmanabhaiah,

2. Consequently, the petition is disposed of with a direction to the Respondents to consider the case of the Petitioner in view of Mool Raj Upadhyaya's case (supra) for regularization immediately after completion of 10 years continuous service with effect from 1992, with all consequential benefits, within a period of ten weeks after the production of certified copy of this judgment. The pending application(s), if any, also stands disposed of. No costs.